

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 1074 OF 2012
CUTTACK, THIS THE 16th DAY OF JANUARY, 2013

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

.....

Annapurna Goswami,
Aged about 80 years,
W/o. Late Narayan Goswami,
At/P.O.- Puranga,
P.S./Via-Jagatsinghpur,
Dist.- Jagatsinghpur.

.....Applicant

Advocate(s) M/s. R.K.Bhera, P.K.Mohanty

VERSUS

Union of India represented through

1. General Manager,
South Eastern Railway,
Garden Reach,
Kolkata-700043
2. Senior Divisional Personnel Officer,
South Eastern Railway,
Chakradharpur, Singhbhum (West),
Jharkhand-833 102.
3. Sr. D.A.O.,
South Eastern Railway,
Chakradharpur, Singhbhum
Jharkhand.
4. F.A. & C.A.O.(Finance),
South Eastern Railway,
Garden Reach, Kolkata,
West Bengal-700643.
5. District Treasury Officer,
Jagatsinghpur,
At/PO/Dist-Jagatsinghpur.

..... Respondents

Advocate(s)..... Mr. T.Rath.



O R D E R (ORAL)MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. R.K.Behera, Ld. Counsel for the applicant and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. The Applicant, who is 80 years of old, has filed this O.A. challenging the inaction of the Railway-authority in sanctioning and disbursing her revised pension as per the Sixth Pay Commission Revision though she has already exercised her option and the same was sent through the clearance made by the Sr. Divisional Railway Manager, which was received by the Respondents on 20.09.2011. She has also made some representations to the Divisional Railway Manager as well as other officials including the Hon'ble Minister of Railways. But till date, she has not received any response.

3. Mr. Rath, Ld. Standing Counsel, submitted that the Sr. Divisional Personnal Office, Respondent No.2, is the competent authority to deal with the representation. Mr. Behera, Ld. Counsel for the applicant, submitted that the applicant has already made a representation under Annexure-A/3 dated 16.09.2011 to Sr. Divisional Personnel Officer, Respondent No.2 and the applicant has not received any response to this effect.

4. Accordingly, at this stage, taking into account the age of the applicant and not to delay the case any further, we dispose of this O.A. at the stage of admission itself with direction to Respondent No.2, i.e. Sr. Divisional Personnel Officer, S.E.Railways, to consider and dispose of the representation dated 16.09.2012, if it is still pending with him, by way of



reasoned and speaking order under intimation to the applicant within a period of six weeks from the date of receipt of copy of this order. If the applicant is entitled for any such consequential benefits, the same may be disbursed/extended to her within a further period of two months from the date of decision on the representation.

5. Copy of this order along with paper book be transmitted to Respondent No. 2 at the cost of the applicant, for which Mr. Behera, Ld. Counsel for the applicant, undertakes to deposit the requisites by 18.01.2013.

6. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(R.C.MISRA)
MEMBER(ADMN.)


(A.K. PATNAIK)
MEMBER(JUDL.)

RK